

OA 294/03

copies of this order. No costs.

Send copies of this order, along with copies of the OAs, to Respondents and free copies of this order be handed over to the learned counsel of both the sides.

*John*  
VICE-CHAIRMAN 20/06/03

*John*  
MEMBER (JUDICIAL) 20/06/03

ORDER DATED 19-12-2003.

Heard Mr. R. C. Rath, Learned Standing Counsel for the Railways and Mr. N. R. Reutray, learned Counsel for the Applicant in M.A. No. 361/2003; in which a prayer has been made by the Respondents to grant them further three months time to complete the exercise for grant of gratuity under the Gratuity Act, 1972 for the post of casual labourer service of the Railways servant. They have also given the reasons for which they require time to prepare the claims. Having regard to the submissions made by the Respondents, we allow them time of three months from 29.12.2003 for implementing the orders. M.A. is accordingly disposed of. Copy of this order be given to learned counsel for both sides.

On. dt. 19.12.03

copies of order  
prepared for  
comms to  
both sides.

*John* 19/12  
vice-Chairman

*John*  
Member (JUDICIAL)

*D.R.*  
30/12/03  
S.

*John*  
29/12